

1	2	3	4	5	6
13.	Maharashtra	1053.56	741.64	411.57	330.07
14.	Manipur	39.96	21.02	4.05	16.97
15.	Madhya Pradesh	481.82	316.87	142.16	174.71
16.	Mizoram	20.09	13.25	1.64	11.61
17.	Nagaland	33.51	26.86	4.11	22.75
18.	Orissa	389.32	217.60	70.63	146.97
19.	Punjab	410.38	269.96	87.35	182.61
20.	Rajasthan	822.90	458.41	249.59	208.82
21.	Sikkim	40.35	30.17	4.48	25.69
22.	Tamil Nadu	1525.30	1112.20	376.36	735.84
23.	Tripura	12.52	5.48	0.70	4.78
24.	Uttar Pradesh	1614.43	1392.0	705.71	686.35
25.	West Bengal	425.53	204.14	61.72	142.42
26.	A & N Islands	5.21	2.18	0.93	1.25
27.	Chandigarh	78.28	71.82	59.09	12.73
28.	Delhi	144.02	113.18	46.47	66.71
29.	D & N Haveli	0.25	0.00	0.00	0.00
30.	Pondicherry	12.58	11.44	5.06	6.38

#### Coal available in Western Coal Fields Ltd.

576 SHRIMATI SHEELA GAUTAM .  
SHRI RAMESHWAR PATIDAR .

Will the Minister of COAL be pleased to state :

(a) the details of different categories of coal available in coal mines of Western Coal Fields Limited in Central India;

(b) the rates thereof;

(c) the order of preference given to the different categories of coal by the coal based Thermal Power Plants; and

(d) the position regarding the availability of coal of these different categories?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b) as per information furnished by Coal India Limited, details of different categories of coal available in Western Coalfields Limited and their present selling price are as under :

Grade of coal	Present Selling price of ROM coal including levies & taxes (Rs./T)
1	2
Medium Coking	785.00
<i>Non-coking</i>	
A	1016.00 (Steam)
B	940.00

1	2
C	855.00
D	644.00
E	486.00
F	405.00

(c) Power plants generally consume lower grades of coal suiting to the combustion technology of their boilers.

(d) The projected availability of the D, E & F grades of coal for the year 1996-97 are as under

Grade	Production Programme 1996-97 (M.T)
D	13.69
E	4.54
F	1.15

#### Construction of Houses

577. SHRI MAHENDRA SINGH BHATI : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state .

(a) the details of the houses constructed by the Government during the last three years; state-wise, Union Territory-wise and year-wise with names of the cities where these were constructed and also the amount spent thereon;

(b) the procedure for allotment of constructed houses;

(c) whether any Minister/officer, has got some fixed discretionary quota;

(d) the number of the houses constructed so far and allotted and the number of the houses lying vacant and the number of applications pending for allotment with reasons therefor;

(e) the procedure followed for getting these houses constructed and whether these houses were constructed through a contractor or by the department itself; and

(f) who were eligible for getting these houses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The details of houses in the General Pool constructed during the last three years, city-wise, is given in statement enclosed. The total expenditure incurred on the construction of houses during these three years has not yet been compiled.

(b) Applications are invited from eligible Central Government employees, as per provisions of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963. Waiting lists are prepared in order of the dates of priorities of the eligible

employees and, vacancies as and when they arise, are allotted on the basis of the waiting list prepared.

(c) Under the provisions of SR-317-B-25, Government for reasons to be recorded in writing, may relax all or any of the provisions of the rules in case of any officers or residence or class of officers or type of residence. Such relaxation is done with the approval of Minister incharge of Department of Urban Development. Further, a Quota of five units is fixed for out-of-turn allotment to the personal staff attached to the Cabinet Ministers and Ministers of States. However, out-of-turn allotments, except on genuine medical grounds have been stopped in pursuance to Hon'ble Supreme Court's interim direction dated 17.7.95 in the writ Petition (Civil) No. 585/94.

(d) The information is being collected and will be laid on the Table of the Sabha.

(e) The houses are designed by the Central P.W.D. and the construction is carried out through contractors after call of tenders.

(f) All Central Government servants, working in offices specifically declared eligible for General Pool Residential Accommodation, are eligible for Government Accommodation.

#### STATEMENT

S.No.	Year	City	I	II	III	IV	V	VI	Total
1	2	3	4	5	6	7	8	9	10
1.	1993-94	Ghaziabad	-	-	-	24	8	-	32
		Simla	-	-	80	16	-	-	96
		Chandigarh	32	276	96	24	12	-	460
		Srinagar	30	-	-	-	6	-	36
		Kanpur	66	60	18	4	-	-	148
		Allahabad	42	116	60	-	3	-	221
		New Bombay	150	300	270	-	-	-	720
		Rajkot	48	48	-	8	-	-	104
		Calcutta	64	160	432	48	-	-	704
		Agartala	18	4	-	-	-	-	22
		Hyderabad	-	16	16	-	-	-	32
		<b>Total</b>	<b>450</b>	<b>1000</b>	<b>972</b>	<b>124</b>	<b>89</b>	<b>0</b>	<b>2575</b>
2.	1994-95	Chandigarh	80	-	48	-	-	-	128
		New Bombay	-	-	130	112	28	-	270
		Delhi	-	-	135	-	-	-	135
		Ghaziabad	176	-	-	-	-	-	176
		Rajkot	-	-	36	-	-	-	36
		Allahabad	-	40	-	-	-	-	40
		<b>Total</b>	<b>256</b>	<b>40</b>	<b>349</b>	<b>112</b>	<b>28</b>	<b>0</b>	<b>785</b>

1	2	3	4	5	6	7	8	9	10
3.	1995-96								
		Faridabad	92	128	128	-	-	-	348
		New Delhi (M.B.Road)	-	-	-	112	-	-	112
		Total	92	128	128	112	-	-	460

12.00 hrs.

## PAPERS LAID ON THE TABLE

Brahmaputra Board (Standing Committee)  
Rules, 1996

[Translation]

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : Mr. Speaker, Sir, under section 30 of Brahmaputra Board Act, 1980. I beg to lay on the Table a copy of the Brahmaputra Board (Standing Committee) rules, 1996 (Hindi and English Version) published in Notification No. GSR. 112 in the Gazette of India dated 2nd March, 1996... (Interruptions)

[Placed in Library See No. LT.87/96]

[English]

Central Motor Vehical (Amendment)  
Rules, 1996 etc.

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : Sir, I beg to lay on the table :

- (1) A copy of the Central Motor Vehical (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 163(E) in Gazette of India dated the 29th March, 1996, under sub-section (4) of section 212 of the Motor Vehicle Act, 1988.

[Placed in Library See No. LT.88/96]

- (2) A copy of the Ministry of Surface Transport (Development Wing) Chief Engineer (Project Implementation Cell) Recuritment Rules 1995 (Hindi and English versions) published in Notification No. G.S.R. 131 in Gazette of India dated the 16th March, 1996 issued under proviso to article 309 of the Constitution.

[Placed in Library See No. LT.89/96]

(Interruptions)

Annual Report and Review on the working of  
National Book Trust, India, New Delhi for  
1994-95 alongwith statement showing reasons  
for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English version) of the National Book Trust, India, New Delhi, for the year 1994-95 alongwith Accounts.  
(ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the National Book Trust, India, New Delhi, for the year 1994-95.  
(iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Book Trust, India, New Delhi, for the year 1994-95.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 90/96]

(Interruptions)

[English]

MR. SPEAKER : All right, go slowly. We have time; go coolly.

[Translation]

SHRI RAM NAIK (Mumbai-North) : The discussion on price hike of Petrol, L.P.G. and diesel is going on in this House. This discussion is likely to continue today. You must be aware. It was also discussed whether the price should be increased before presentation of Budget or not. In this connection, you and several other hon'ble Members have said that it is improper. It should not have been done, but I want to raise the question of propriety.

Hon'ble Minister of Home Affairs, Shri Indrajit Gupta, who is the senior most member of this House